

together with an explanatory memorandum extending the validity of Notification No. 185/83-CE dated the 2nd July, 1983 up to 31st December, 1985.

- (vii) G.S.R. 839(E) published in Gazette of India dated the 31st December, 1984 together with an explanatory memorandum extending the validity of Notification No. 99/84-CE dated the 30th April, 1984 upto 30th June, 1985.
- (viii) G.S.R. 10(E) published in Gazette of India dated the 3rd January, 1984 together with an explanatory memorandum seeking to waive the basic, additional and special excise duties on the silk fabrics. [Placed in library. see No. LT-81/85)
- (5) A copy of the Report (Hindi and English versions) of the Comptroller and auditor General of India for the year 1983—Union Government (Commercial) Part II—Miscellaneous Topics of Interest, under article 151(1) of the Constitution. (placed in library see No. LT-82/85)

12.06 hrs

COMMITTEE ON WELFARE OF  
SCHEDULED CASTES AND SCHEDULED  
TRIBES

[English]

Fifty Ninth and Sixtieth Action taken  
Reports

SECRETARY-GENERAL : I lay on  
the Table the following Reports (Hindi

and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (1984-85) which were presented by the Chairman of the Committee to the Speaker of the Seventh Lok Sabha on the 31st December, 1984, before its dissolution :—

- (1) Fifty-ninth Report on Action Taken by Government on the recommendations contained in their Fiftyfourth Report on the Ministry of Defence Reservations for, and employment of Scheduled Castes, and Scheduled Tribes in Defence Services.
- (2) Sixtieth Report on Action taken by Government on the recommendations contained in their Forty-eighth Report on the Ministry of Industry (Department of Industrial Development)—Reservations for, and employment of Scheduled Castes and Scheduled Tribes in Bharat Leather Corporation Limited and facilities provided by the Corporation for the economic development of Scheduled Castes and Scheduled Tribes.

PROF. MADHU DANDAVATE  
(Rajapur) : Mr. Speaker, Sir, before you take up the next item, I just want to make a brief submission to you.

Sir, all the Opposition parties, which are not aligned to the ruling party had requested the Government that they could choose some one candidate from the opposition parties not aligned with the Congress (I). Since they have not accepted this proposal but put up an AIADMK candidate for Deputy-Speakership, we have absolutely no animus against the candidate and we have full respect for him—and, because our democratic procedure about convention has been rejected, we would like to withdraw from the House when this item is taken up.

12.07 hrs

(At this stage Prof. Madhu Dandavate and some other hon. Members left the House.)

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): Sir I wish to place on record that no democratic convention has been broken. Last time a nominee of the DMK was taken. No protest was taken. No protest was there. And then there are parties, for example the party ruling in Andhra Pradesh, they never have Deputy—Speaker from the Opposition. The candidate proposed has a right to election because his party is not part of the Government. They are technically and definitely in the Opposition. We have given this post to the Opposition and there is nothing wrong on that. There is no impropriety.

-----

12.08 hrs.

#### ELECTION OF DEPUTY SPEAKER

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): Sir, I beg to move;

“That Shri M. Thambi Durai, a Member of this House, be chosen as the Deputy Speaker of this House.”

SHRI P. KOLANDAIVELU (Gobichettipalayam): Sir, I second the motion.

SHRI MOOL CHAND DAGA (Pali); Sir I beg to move:

“That Shri M. Thambi, Durai a Member of this House, be chosen as the Deputy Speaker of this House.”

SHRI GEORGE JOSEPH MUNDACKAL (Muvattupuzha): Sir, I second the motion.

MR. SPEAKER: I shall now put the motion moved by Shri Ghulam Nabi Azad and seconded by Shti P. Kolandaivelu to the vote of the House. The question is:

“That Shri M. Thambi Durai, a Member of this House, be chosen as the Deputy Speakers of the House.”

Those in favour may say ‘Aye’.

HON. MEMBERS: Aye.

MR. SPEAKER: Those against may say ‘No’—I think the Ayes have it. The Ayes have it. The Motion is unanimously adopted.

*The Motion was adopted.*

MR. SPEAKER: I declare Shri M. Thambi Durai duly elected as the Deputy Speaker of the House.

*(Shri M. Thambi Durai was conducted to the Deputy Speaker's seat by the Minister of State in the Ministry of Parliamentary Affairs Shri Ghulam Nabi Azad and P. Kolandaivelu. Shri Ebrahim Sulaiman Sait and Shri George Joseph Mundackal.)*

-----

12.10 hrs

#### FELICITATIONS TO DEPUTY SPEAKER

[English]

THE PRIME MINISTER (SHRI RAJIV GANDHI): Mr. Speaker, Sir, I would like to congratulate Shri Thambi Durai on his election as Deputy Speaker. It reflects the mood of the country and the age of the Lok Sabha. I am sure he will bring distinction to